<table>
<thead>
<tr>
<th>Month</th>
<th>Export (US $ billion)</th>
<th>Percentage growth (Y-o-Y)</th>
<th>Import (US $ billion)</th>
<th>Percentage growth (Y-o-Y)</th>
</tr>
</thead>
<tbody>
<tr>
<td>August, 2012 (P)</td>
<td>22.3</td>
<td>-9.8</td>
<td>38.0</td>
<td>-5.1</td>
</tr>
<tr>
<td>September, 2012 (P)</td>
<td>23.7</td>
<td>-10.8</td>
<td>41.8</td>
<td>5.1</td>
</tr>
</tbody>
</table>


Seizure of conflict diamonds

2803. SHRI BHUBANESWAR KALITA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry is aware of the fact that conflict diamonds are finding their way into India for processing and then exported to the US and European market;

(b) whether more than 48,000 carats of conflicts diamonds were seized in Surat and Mumbai in the last one year; and

(c) if so, the details of steps the Ministry is contemplating against this crime?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHIRMATI D. PURANDESWARI): (a) No, Sir.

(b) Reports have been received on seizure of conflict diamonds by Directorate of Revenue Intelligence (DRI) at some places in India, including Surat and Mumbai.

(c) India, being a member of the Kimberley Process Certification Scheme (KPCS), has developed a system of internal controls to eliminate presence of conflict diamonds. Trading in rough diamonds with a non-participant is not allowed under the Scheme and all exports of rough diamonds have to be accompanied by a valid KP Certificate stating that diamonds are conflict free.

Constitution of Retail Regulatory Authority

2804. SHRI AVINASH RAI KHANNA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government proposes to constitute a Retail Regulatory Authority, if not the reasons therefor;